HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE TWELFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 52 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against The Order Dated 26/12/2024 in WP.No.36415 Of 2024. on the file of the High Court.

Between:

S.Muralidhar, S/o.S.Sreedhar Rao, aged about 26 years, Occ. Business, R/o.Plot Nos.13, 14, 15, Nandagiri Hills, Jubilee Hills, Hyderabad - 500 033.

...PETITIONER/PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Telangana Secretariat, Hyderabad.
2. The Hyderabad Metropolitan Development Authority, Rep. by its Metropolitan Commissioner, Swarna Jayanthi Complex, Ameerpet, Hyderabad 500 020.
3. K.Vijay Bharath Reddy, R/o. H.No.241, Bayyaram Village, Pinapaka Mandal, Bhadradri-Kothagudem District, Telangana State - 507 117.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to maintain Status Quo with regard to the land admeasuring 1210 sq. Yds in Lot No.10 in Sy.No.124 & 125 (described as Sy.No.26). kacha Gachibowli, Ranga Reddy District, auctioned vide confirmation-cum-allotment letter No.52/EMU/HMDA/Stray Bits-II/Lot No.10/222, dated 01-05-2023, pending disposal of the main Writ Appeal.

Counsel for the Appellant: SRI JAABIR J.SHAIKH FOR M/s. A.SATYASIRI
Counsel for the Respondent No.1: GP FOR MCPL ADMN & URBAN DEV
Counsel for the Respondent No.2: SRI V.NARSIMHA GOUD, SC FOR HMDA
Counsel for the Respondent No.3: ---

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.52 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Jaabir J.Shaikh, learned counsel representing Ms.A.Satyasiri, learned counsel for the appellant, seeks to withdraw the Writ Appeal with the liberty to file afresh, if occasion so arises.

2. Prayer is allowed.

3. Accordingly, the Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- B. SATYAVATHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to M/s. A.SATYASIRI, Advocate [OPUC]
2. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI V.NARSIMHA GOUD, SC FOR HMDA [OPUC]
4. Two CD Copies

PSK.
GJP

HIGH COURT

DATED:12/02/2025



JUDGMENT

WA.No.52 of 2025

DISMISSING THE WRIT APPEALS
AS WITHDRAWN WITHOUT COSTS

PA

(7) 18/3/25